

[Shri K.J. Surya Prakash Reddy]

- (b) Review by Government on the working of the above Corporation.
[Placed in Library. *See* No. L.T. 8307/15/12]

Report and Accounts (2011-12) of IRCC, New Delhi and related papers

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA): Sir, I lay on the Table, under sub-section (1) of Section 619A of the Companies Act, 1956, a copy each (in English and Hindi) of the following papers:—

- (a) Thirty-seventh Annual Report and Accounts of the Indian Road Construction Corporation Limited (IRCC), (under liquidation), New Delhi, for the year 2011-12, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Corporation.
[Placed in Library. *See* No. L.T. 8317/15/12]

Notifications of the Ministry of Urban Development

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRIMATI DEEPA DASMUNSI): Sir, I lay on the Table, under Section 58 of Delhi Development Act, 1957, a copy each (in English and Hindi) of the following Notifications of the Ministry of Urban Development:—

- (1) G.S.R. 106 (E), dated the 25th February, 2012, amending Notification No. F. 7(105)96/PB-1, dated the 14th February, 2005, regarding Recruitment Regulations for the Posts for system Department in the Delhi Development Authority.
- (2) G.S.R. 770 (E), dated the 18th October, 2012, publishing the Recruitment of Lower Division Clerk-cum-Typist (English/Hindi), 2011 (Revised).
[Placed in Library. *See* No. L.T. 8224/15/12]

- I. Report on the working of the protection of Civil Rights Act, 1955 and related papers**
- II. Report on the working of SCs and STs (Prevention of Atrocities) Act, 1955 and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND

EMPOWERMENT (SHRI PORIKA BALRAM NAIK): Sir, I lay on the Table, a copy each (in English and Hindi) of the following papers:—

- I. (a) Annual Report on the working of the Protection of Civil Rights Act, 1955, for the year 2010, under sub-section (4) of Section 15A of the Protection of Civil Rights Act, 1955.
- (b) Statement giving reasons for the delay in laying the paper mentioned at (i) (a) above. [Placed in Library. See No. L.T. 8038/15/12]
- II. (a) Annual Report on the working of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, for the year 2010, under sub-section (4) of Section 21 of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989.
- (b) Statement giving reasons for the delay in laying the paper mentioned at (ii) (a) above. [Placed in Library. See No. L.T. 8039/15/12]

STATEMENT BY MINISTER CORRECTING ANSWER TO THE QUESTION - Contd...

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): Sir, I lay on the Table, a Statement (in English and Hindi) correcting the answer to Unstarred Question No. 2717 given in the Rajya Sabha on the 5th September, 2012, regarding 'Jail inmates using mobile phones'.

श्री अविनाश राय खन्ना (पंजाब): सर, मैंने पहले लिखकर दिया है। सात महीने में वह स्टेटमेंट यहां आयी है। मेरी आपसे रिक्वेस्ट है कि ...(व्यवधान)...

एक माननीय सदस्य: यह बहुत गंभीर मामला है ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: I will come back to that.

MESSAGE FROM LOK SABHA

The Banking Laws (Amendment) Bill, 2012

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha: